



2026:AHC:44291

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7999 of 2026

Raghuveer Singh And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Tripathi,
		Pradyumn Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner/petitioners in the present petition is to direct the respondent No.2/Commissioner Agra Division, Agra to decide Appeal No.C2022010000009972022 (Satyapal Singh Vs. Rajendra Singh), under Section 207 of U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the respondent No.2 since 2022 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Commissioner Agra Division, Agra, to decide the aforesaid appeal ***strictly in accordance with law most expeditiously and preferably within a period of one year*** from the date of

production of certified copy before the respondent No.2 but without granting unnecessary adjournment unless there is no legal impediment.

6. It is made clear that this Court has not adjudicated the matter on merits.

February 25, 2026

Vibha Singh

(Prakash Padia,J.)